

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1866  
ANSWERED ON 28<sup>TH</sup> JULY, 2022**

**CORPORATE AVERAGE FUEL EFFICIENCY**

**1866. SHRIMATI SANGEETA KUMARI SINGH DEO:  
DR. JAYANTA KUMAR ROY:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government has been implementing Corporate Average Fuel Efficiency (CAFE) regulations/ norms in the country;**
- (b) if so, the details and the present status thereof;**
- (c) whether the Government proposes to impose financial penalty for non-compliance of CAFE norms;**
- (d) if so, the details of penalties likely to be imposed;**
- (e) the details of mechanism to calculate the penalty and the time by which it is likely to be implemented;**
- (f) whether the Government has held consultations with stakeholders like Automotive manufacturers and if so, the details thereof;**
- (g) whether the Government has assessed the impact of high penalties for violation of CAFE norms on domestic automotive manufacturers; and**
- (h) if so, the remedial measures being taken by the Government in this regard?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) and (b) Ministry of Power, under the Energy Conservation Act, 2001, had notified CAFE (Corporate Average Fuel Efficiency) norms for Passenger Cars vide S.O. 1072(E) dated 23<sup>rd</sup> April 2015, amended vide S.O. 5020(E) dated 6th December, 2021 which was adopted by Ministry of Road Transport and Highways vide G.S.R. 954(E), dated 4<sup>th</sup> October, 2016 and G.S.R. 233(E), dated 31<sup>st</sup> March, 2022. According to the said notification,**

**every manufacturer or importer of M1 [motor vehicles used for the carriage of passengers, comprising not more than eight seats, in addition to driver's seat] which are type approved under rule 126, with at least four wheels, other than quadricycles, used for carriage of passengers and their luggage and comprising not more than nine seats including driver's seat, and of gross vehicle weight not exceeding 3,500 kilograms, shall on and from the 1st day of April, 2017, comply with the Average Fuel Consumption Standard.**

**The first Phase of the norms was under implementation since 1<sup>st</sup> April, 2017, while second Phase is effective from 1<sup>st</sup> April, 2022.**

**(c) to (h) The S.O. 1072(E) dated 23rd April 2015, notified under clauses (a) and (b) of section 14 read with section 18 of the Energy Conservation Act, 2001 (52 of 2001), contains provision for consequence of non-compliance under the Central Motor Vehicle Rules, 1989.**

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